

**HIGH COURT OF JAMMU AND KASHMIR AT**  
**JAMMU**


**NOTICE**

No.: 119

Date: 31-05-17

In continuation to the order No.949 dated 02.01.2016 (para 4 thereof), read with Order No.1253 dated 17.03.2016, it is notified for the information of all the main allottees of Lawyers' Chambers at District Court Complex, Janipur, Jammu, who have not deposited the monthly license fee, are hereby directed to deposit monthly license fee of Rs.400/- (Rupees four hundred only) with the Registrar Judicial, High Court of J&K at Jammu, within a period of ten days from the date of issuance of this notice, failing which the matter shall be placed before the Hon'ble Committee for cancellation of allotment of defaulter allottees.

All concerned to note.  
Dated: 31.05.2017.

  
(Virinder Singh Bhau)  
Registrar Judicial

No.: 1224-26/RJ/17

Date: 31-05-17

Copy to:-

1. Registrar General, High Court of J&K, Srinagar, for inf. please.
2. President, Bar Association, Jammu, for inf. And circulation of the same to all the main allottees concerned.
3. In-charge NIC for uploading of the same on the official website of High Court of J&K.

  
31.05.2017  
Registrar Judicial